

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

(12)

ORIGINAL APPLICATION NO.441/97

DATE OF ORDER : 16-04-1997

Between :-

Guttikonda Ravinder

... Applicant

And

1. The Supdt. of Post Offices,  
Warangal Dt. Warangal.

2. The Sub-Divisional Inspector (posts),  
Parkal Sub Division, Parkal, Warangal  
District.

... Respondents

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Counsel for the Applicant : Shri S.Laxma Reddy

Counsel for the Respondents : Shri V.Rajeshwar Rao, CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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...2.

(B)

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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Heard Shri S.Lakshma Reddy, counsel for the applicant and Shri V.Rajeshwar Rao for the respondents.

2. This O.A. is filed praying for a declaration that the action of the respondents in cancelling the selection of the applicants as well as the notification dt.9-12-96 for illegal considerations is totally illegal and without jurisdiction and violative of Articles 14 and 16 of the Constitution of India and for a consequential direction to the respondents to issue appointment order to the applicant on the basis of the selection conducted pursuant to the notification dt.9-12-96.

3. The contentions made in this O.A. are on surmises. The applicant by letter No.PF/EDMC/Vemulapally dt. ~~at Parkale the~~ 3-2-97 (Annexure-III to the OA) was asked to submit certain documents. That definitely goes to show that the selection as per the impugned notification dt.9-12-96 is not yet finalised. No second notification in this connection has been issued cancelling the earlier notification. Though the applicant states that the notification dt.9-12-96 is likely to be cancelled for extraneous considerations, we do not see any iota of truth in this submission as no records to prove that stand has been produced. Hence we conclude that the application is not only premature but also meant to stall the further progress in the selection proceedings.



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4. In view of what is stated above, the Original Application is dismissed as premature. No order as to costs.

B.S.JAI PARAMESHWAR

(B.S.JAI PARAMESHWAR)

Member (J)

R.RANGARAJAN

(R.RANGARAJAN)

Member (A)

16/4/97

Dated: 16th April, 1997.

Dictated in Open Court.

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D.R.(S)

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## Copy to:

1. The Superintendent of Post Offices, Warangal Division, Warangal.
2. The Sub Divisional Inspector(Posts), Parkal Sub Division, Parkal, Warangal District.
3. One copy to Mr.S.Lakma Reddy, Advocate,CAT,Hyderabad.
4. One copy to Mr.V.Rajaswara Rao, Addl.CGSC,CAT,Hyderabad
5. One copy to D.R(A), CAT, Hyderabad.
6. One duplicate copy.

YLKR

SP/96/97

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TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. DAI PARAMESHWAR:  
M(D)

DATED: 16/4/87

ORDER/JUDGEMENT

R.A/C.P/M.A.No.

in

D.A.NO. 441/87

~~ADMITTED INTERIM DIRECTIONS ISSUED~~  
~~ALLOWED~~

~~DISPENSED OF WITH DIRECTIONS~~  
~~DISMISSED~~

~~DISMISSED AS WITHDRAWN~~

~~ORDERED/REJECTED~~

~~NO ORDER AS TO COSTS~~

YLKR

II COURT

